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SLP(C)No. 12346 OF 2002
ITEM No.52

Court No. 5

SECTION XIV
A/N MATTER

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Civil) No.12346/2002

(From the judgement and order dated 22/03/2002 in CWP 6368/01
of The HIGH COURT OF DELHI AT N. DELHI)

DEPTT., TRAINING & TECH. EDUCATION

Petitioner (s)

VERSUS

R.L. YADAV

Respondent (s)

(With prayer for interim relief)

Date: 07/10/2002 This Petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE DORAISWAMY RAJU
HON'BLE MR. JUSTICE D.M. DHARMADHIKARI

For Petitioner (s) Ms. Varuna Bhandari Gugnani, Adv.
Mr. D.S. Mahra, Adv.

For Respondent (s) Mr. K.N.R. Pillai, Adv.
Ms. Sujata S., Adv.
Mr. Sonet Chang, Adv.
Mr. Sibbo Sankar Mishra, Adv.

UPON hearing counsel the Court made the following
O R D E R

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Leave granted.

Printing dispensed with. The appeal shall be heard
on the SLP paper books. Parties may file additional
documents, if any, within six weeks. Original record shall
be requisitioned.

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(Neena Verma)
Court Master

(K.K. Chadha)
Court Master